

12.12 hrs.

ELECTION TO COMMITTEE

INDIAN NURSING COUNCIL •

The Minister of Health (Dr. Sushila Nayar): Sir, I beg to move the following:

"That in pursuance of clause (o) of sub section (1) of section 3 of the Indian Nursing Council Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

Mr. Speaker: The question is:

"That in pursuance of clause (o) of sub section (1) of section 3 of the Indian Nursing Council Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

The motion was adopted.

12.12½ hrs.

BUSINESS ADVISORY COMMITTEE

THIRD REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move the following:

"That this House agrees with the Third Report of the Business Advisory Committee presented to the House on the 6th August, 1962."

Mr. Speaker: The question is:

"That this House agrees with the Third Report of the Business Advisory Committee presented to the House on the 6th August, 1962."

The motion was adopted.

1339 (Ai) LSD—6.

12.13 hrs.

NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION BILL—
contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri S. K. Day on the 6th August, 1962, namely:—

"That the Bill to provide for the incorporation and regulation of a corporation for the purpose of development of agricultural produce and certain other commodities on cooperative principles and for matters connected therewith, as amended, be passed."

Shri Trivedi.

Shri U. M. Trivedi (Mandsaur): Before I proceed with this, I want to raise a point of order on this question and seek your clarification whether the procedure adopted in allowing clause by clause discussion of this Bill yesterday was in order or not. The point was raised yesterday and the hon. Deputy-Speaker who was in the Chair proceeded with the debate. I refer to rule 75.

Mr. Speaker: If the House has proceeded with it and the Deputy Speaker has allowed it, I am not a court of appeal.

Shri U. M. Trivedi: I am not appealing to you as a court of appeal; I want this clarification because this question will again come up.

Mr. Speaker: When it comes up again whoever is in the Chair will take a decision; I cannot take any abstract interpretation.

Shri U. M. Trivedi: It is patent on the face of it.

Mr. Speaker: The Deputy Speaker was in the Chair; he has allowed the discussion. The House has passed the clauses. There is nothing that can be raised now on this question and we cannot discuss whether that discus-